

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INTERNATIONAL PRINT-O-PAC LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	INTERNATIONAL PRINT-O-PAC LIMITED
2.	Date of incorporation of corporate debtor	11/12/1981
3.	Authority under which corporate debtor is incorporated / registered	The Companies Act, 1956 with Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219DL1981PLC012808
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: E-227, Basement, East of Kailash, New Delhi-110065, India
6.	Insolvency commencement date in respect of corporate debtor	31 st July, 2023 (Order received on 2 nd August, 2023)
7.	Estimated date of closure of insolvency resolution process	27 th January, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sanjay Garg Regd. No.: IBBI/IPA-001/IP-P-01865/2019-2020/12919
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura, New Delhi-110034, India Email ID: rp.sanjaygarg@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura, New Delhi-110034, India Email ID: cirp.ipopl@gmail.com
11.	Last date for submission of claims	14 th August, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **INTERNATIONAL PRINT-O-PAC LIMITED** on 31st July, 2023 (Order received on 2nd August, 2023).

The creditors of **INTERNATIONAL PRINT-O-PAC LIMITED**, are hereby called upon to submit their claims with proof on or before 14th August, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-
Sanjay Garg

Interim Resolution Professional

IBBI/IPA-001/IP-P-01865/2019-2020/12919

AFA No. AA1/12919/02/190124/105407 valid till 19th January, 2024

Date: 4th August, 2023

Place: New Delhi

BRILLIANT PORTFOLIOS LIMITED
 Regd. Office: B-09, 412, ITL Twin Tower, Netaji Subhash Place, Pitampura, New Delhi-110088
 Tel.: 011-4505893, Email: brilliantportfolios@gmail.com
 CIN: L74900DL1904PLC057507

NOTICE
 Notice is hereby given that pursuant to Regulation 29 & 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a meeting of Board of Directors of the Company is scheduled to be held on Friday, 11th August, 2023 at 11:30 a.m. at its registered office, inter-alia to consider, approve and take on records the Unaudited financial results of the company for the Quarter ended on 30th June, 2023.

The information contained in the Notice is available on the website of the Company- www.brilliantportfolios.com and on the website of BSE- www.bseindia.com

For Brilliant Portfolios Limited
 Sd/-
 Ashish
 Company Secretary & Compliance Officer

Place: New Delhi
 Date: 02/08/2023

SHIVALIK SMALL FINANCE BANK LTD.
 Registered Office: 501, Salcon Aarum, Jasola District Centre, New Delhi - 110025
 CIN: U65900DL2020PLC366027

REGISTERED POST A/D & SPEED POST/COURIER/E-MAIL
DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Date: 27-07-2023

1. Mr. Vishambar Singh S/o Mr. Soorya Narayan (Borrower/Mortgagor)
 R/o H. No. 371 Village Sadarpur Sector-45, Noida, Gautam Budh Nagar Uttar Pradesh 201301.

2. Mr. Vinay Kumar S/o Mr. Soorya Narayan (Co-Borrower)
 R/o - H. No. 371 Village Sadarpur Sector-45, Noida, Gautam Budh Nagar Uttar Pradesh 201301.

3. Mr. Lucky Singh S/o Mr. Vishambar Singh (Guarantor)
 R/o: H. No. 371 Gali No. 5, Sector 45 Noida, Gautam Budh Nagar Uttar Pradesh 201301.

Dear Sir/Madam,
 This is in reference to your loan account number - 100741012931

Account on the name of	Mr. Vishambar Singh
Loan A/C No.:	100741012931
Declared NPA on	07-07-2019
Credit facilities sanctioned	PL-PERSONAL LOAN TL
Sanctioned Amount	Rs. 12,00,000/- (Rupees Twelve Lakh Only)
Outstanding/ Payoff Amount	Rs. 21,60,000/- (Rupees Twenty One Lakh Sixty Thousand Only)

The above accounts have been sanctioned a credit facility of Rs. 12,00,000/- (Rupees Twelve Lakh Only) vide Sanction letter from branch at NOIDA-45, the same loan accounts have been running unsatisfactory for quite sometimes and you are, therefore, in default as you have failed to take steps to regularize/adjust your account in respect of such debt as stated herein above. In view of the said default, your account has been classified as a non-performing asset on 07-07-2019 in the books of accounts as maintained in regular course of business and in accordance with Reserve Bank of India directives and guidelines in this respect. Accordingly, we, hereby, recall all abovementioned Loan/Advance/Credit facilities and call upon you jointly and severally to make good, pay and credit all and every of the dues, as on 26-07-2023 outstanding there against-aggregating to Rs. 21,60,000/- (Rupees Twenty One Lakh Sixty Thousand Only) along with future interest and incidental expenses/cost etc on the security of the secured assets, within a period of 60 days from the date of receipt of this notice failing which the Bank shall take all such actions including taking possession of the secured assets and execute requisite deeds, documents and indentures of transfer by way of lease, assignment or sale, as shall be deemed expedient, for realizing the secured assets as mentioned here below, in conformity with provisions of Section 13 and other provisions of the Act.

Description of Secured Property-
 Equitable Mortgage on the Property: Residential Property measuring an area of 50Sq. Yards, or 41.805 Sq. Mtr, Situated at Khasra No.-147, Village Sadarpur, Pargana and Tehsil-Dadri, District- Gautam Buddha Nagar Uttar Pradesh, Registered in revenue records of Bahi No.-1, Jild No.-6732, Page No.-321-348, Serial No. 3518 Dated 25.05.2015, in the name of Mr. Vishambar Singh.

North	Road 9 ft.	South	Plot Chandan
West	Plot Dharmendra	East	Plot Shanti Dev

You are also put on notice that in terms of section 13 (1) of the Act you shall not transfer by sale, lease or otherwise the said security property detailed in mentioned above of this notice without obtaining written consent of the Bank. Any non-compliance of Section 13(1) of the said act is an offence punishable under Section 29 of the Act.

The notice is without prejudice to the Bank's right to initiate such other actions or legal proceedings, as it deems necessary under any applicable provisions of law. Further the Bank reserves its right to initiate civil or other action/proceedings as may be deemed appropriate in addition to action contemplated in the instant notice for recovering in dues in above mentioned Loan Account.

Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the SARFAESI Act whereunder you can tender the entire amount of outstanding dues along with future interest and incidental expenses/cost etc incurred by the Bank only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues along with future interest and incidental expenses/cost etc. incurred by the Bank is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s).

Borrower's attention is invited to provisions of subsection (8) of section 13 of the Act, in respect of time available, to redeem the secured Asset(s).

Note: Bank has withdrawn the previous demand notice dated 06-09-2019.

Yours Truly,
 Sd/-, Authorised Officer
 Date: 27-07-2023
 Place: NOIDA
 Shivalik Small Finance Bank Ltd.

JAIN MARMO INDUSTRIES LIMITED
 REGD OFF: 47/10, KIRANPATH MANSAROVER, JAIPUR RAJASTHAN-302020
 Work Office: N.H-8, Sukher, Opp. Diamond Petrol Pump, Udaipur-313001 (Raj.)
 TEL:- 0224-2441666, 2441777 EMAIL: - jainmarmo.udaipur@yahoo.com
 CIN:- L14101RJ1981PLC002419 WEBSITE:- www.jainmarmo.com

NOTICE
 Notice is hereby given pursuant to Regulation 29 and other applicable provisions of the SEBI (Listing Obligation and Disclosure requirements) Regulation 2015, that the meeting of the Board of Directors of the Company scheduled to be held on Friday, 26th May 2023 at the Work office of the Company situated at N.H. 8, Sukher, Udaipur-Rajasthan 313001 inter alia to consider and take on records the Audited Financial Results of the company for the quarter and year ended 31st March 2023. This information is also available on the website of the company at www.jainmarmo.com and on the website of BSE Ltd at www.bseindia.com

By order of the board for
 Jain Marmo Industries Ltd.
 Sd/-
 Sidharth Jain
 Managing Director
 DIN 01275806

Place: Udaipur
 Date: 19.05.2023

U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD
 9-A, RANA PRATAP MARG, LUCKNOW-226001
 Tel No: (0522) 2200183, (0522) 2628310, Fax: (0522) 2627994
 Email: upsugarfed@yahoo.co.in | Website: www.upsugarfed.org

Ref. No. 328/UPF/SCRP/10/2023-24 Date: 03.08.2023

SHORT TERM TENDER NOTICE
SALE OF SCRAP FROM VARIOUS CO-OPERATIVE SUGAR MILLS & DISTILLERIES IN UTTAR PRADESH IN YEAR 2023-24
 Online E-Tenders are invited from firms for the sale of scrap available in U.P Co-operative Sugar Factories:-

TENDER UPLOADING DATE	04.08.2023 06:00P.M.
TENDER DOCUMENTS UPLOADING LAST DATE	18.08.2023 11:00A.M.
TECHNICAL BID OPENING DATE	18.08.2023 06:00P.M.
COMMERCIAL BID OPENING DATE	21.08.2023 11:00A.M.

The details for submission of E-bids available on E-Tender portals as per <https://etender.up.nic.in> & www.upsugarfed.org.in The bidders will have to deposit tender fees (NON REFUNDABLE) of Rs. 1180/- & earnest money in form of Demand Draft/RTGS/NET BANKING in favour of U.P Co-operative Sugar Factories Federation Ltd. Payable at Lucknow. Tenders without earnest money will not be accepted. The bank details are available in the tender documents. The Managing Director/Administrator federation reserves the right to cancel any or all bids/and/or e-bidding process, without assigning any reason & decision of Federation will be final & binding. All amendments, clarification, corrigendum, addendum, time extension etc. will be given on this tender only. Keep visiting these website <https://etender.up.nic.in> & www.upsugarfed.org.in for regular updates.

MANAGING DIRECTOR

CFM ASSET RECONSTRUCTION PVT. LTD.
 Block No. A/1003, West Gate, Near YMCA Club, Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad - 380051 Gujarat.
 Corporate office: CFM Asset Reconstruction Pvt. Ltd
 1st Floor, Wakefield House, Sprott Rd., Ballard Estate, Mumbai 400 038

DEMAND NOTICE
 (Herein After Referred To As The Act)
 "Authorized Officer of CFM-ARC Had Already Issued Demand Notice U/S 13(2) To All Borrower/S/Guarantor/S & Mortgagors Through RPAD Demanding Amount As Mentioned Therein Within 60 Days From Receipt Of The Notice. However, The Said Notice Could Not Be Served Through RPAD To All Recipients. Hence This Publication. Therefore, We Hereby Calling Upon To Repay the Amount Mentioned In The Notice Appended Below To The CFM Asset Reconstruction Pvt. Ltd. (CFM-ARC) Within The Period Of 60 Days From The Date Of This Paper Notification Together With Further Interest And Other Charges From The Date Of Demand Notice Till Payment Or Realization. In Case You Are Not Discharging Your Liabilities Under The Terms Of This Notice, We Shall Be Constrained To Exercise All Or Any One Of The Rights Conferred Under Section 13(4) Or Section 14 Of The Act. This Is Without Prejudice To Any Rights Available To Us Under The Act And/Or Any Other Law In Force From Time To Time."

S. No.	Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / Outstanding Amount		Description of the Immovable Property (Mortgaged)
			NPA date (DD/MM/YY)	Outstanding Amount (Rs.) As On	
1.	H16471060619031253 & H16471060619031253L	1. DHANANJAI SINGH 2. BHUPAL SINGH 3. COMTECH ENTERPRISES (THROUGH ITS PROPRIETOR DHANANJAI SINGH)	Demand Notice date: 16-05-2023 NPA date: 04-08-2022	Rs. 68,94,799.13 (Rupees Sixty Eight Lac Ninety Four Thousand Seven Hundred Ninety Nine and Sixteen Paise) as on 11-05-2023	SCHEDULE - I All the piece and parcel of the Property Address: Unit Id/No. R018g010201/flat No. 201, 2nd Floor, Tower G1/g1, Admeasuring 2364 Sq Ft, In Supertech Pvt. Ltd. In Project Called "eco Village - 1" Situated At Plot No. 8, Sector -1, Greater Noida, Gautam Budh Nagar, Uttar Pradesh - 201303

Sd/- Authorised Officer
 For CFM Asset Reconstruction Pvt. Ltd.
 (Acting in its capacity as Trustee of CFMARC Trust-7)

Date: 04.08.2023
 Place: Noida

CFM ASSET RECONSTRUCTION PVT. LTD.
 Block No. A/1003, West Gate, Near YMCA Club, Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad - 380051 Gujarat.
 Corporate office: CFM Asset Reconstruction Pvt. Ltd
 1st Floor, Wakefield House, Sprott Rd., Ballard Estate, Mumbai 400 038

DEMAND NOTICE
 (Herein After Referred To As The Act)
 "Authorized Officer of CFM-ARC Had Already Issued Demand Notice U/S 13(2) To All Borrower/S/Guarantor/S & Mortgagors Through RPAD Demanding Amount As Mentioned Therein Within 60 Days From Receipt Of The Notice. However, The Said Notice Could Not Be Served Through RPAD To All Recipients. Hence This Publication. Therefore, We Hereby Calling Upon To Repay the Amount Mentioned In The Notice Appended Below To The CFM Asset Reconstruction Pvt. Ltd. (CFM-ARC) Within The Period Of 60 Days From The Date Of This Paper Notification Together With Further Interest And Other Charges From The Date Of Demand Notice Till Payment Or Realization. In Case You Are Not Discharging Your Liabilities Under The Terms Of This Notice, We Shall Be Constrained To Exercise All Or Any One Of The Rights Conferred Under Section 13(4) Or Section 14 Of The Act. This Is Without Prejudice To Any Rights Available To Us Under The Act And/Or Any Other Law In Force From Time To Time."

S. No.	Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / Outstanding Amount		Description of the Immovable Property (Mortgaged)
			NPA date (DD/MM/YY)	Outstanding Amount (Rs.) As On	
1.	H14699170918 075306	1. GURINDER SINGH RATRA 2. NEELIMA RATRA	Demand Notice date: 16-05-2023 NPA date: 06-04-2021	Rs. 3,01,47,875.60/- (Rupees Three Crore One Lac Forty Seven Thousand Eight Hundred Seventy Five and Sixty Paise) as on 11.05.2023	SCHEDULE - I All the piece and parcel of the Property Address: Unit No. R203nvest2008/flat No. 2008, 20th Floor, Tower Nova West (b), Admeasuring 2105 Sq Ft, In Supertech Realtors Pvt. Ltd In Project "super Nova" Situated At Plot No-3, Sector-34, Noida, Uttar Pradesh- 201303. BOUNDARIES: East: 24 Meter Wide Road, West: 30 Meter Wide Road, North: Private Property, South: Other's Property.
2.	H1400006021 8055159	1. DR VINEET KUMAR 2. PRIYANKA BHARADWAJ	Demand Notice date: 16-05-2023 NPA date: 06-04-2021	Rs. 2,24,59,904.67/- (Rupees Two Crore Twenty Four Lac Fifty Nine Thousand Nine Hundred Four and Sixty Seven Paise) as on 10-03-2023	SCHEDULE - I All the piece and parcel of the Property Address: Unit No. R203neast1103/flat No. 1103, 11th Floor, Tower A/nova East, Admeasuring 1380 Sq Ft, In Supertech Pvt. Ltd. In Project Called "super Nova" Situated At Plot No. 3, Sector -94, Greater Noida, Gautam Budh Nagar, Uttar Pradesh - 201303. BOUNDARIES OF ENTIRE LAND: East: 24 Meter Wide Road, West: 30 Meter Wide Road, North: Private Property, South: Other's Property.
3.	H1355126021 8051359	1. ROHIT SINGH NAYAL 2. PREMA MAYAL	Demand Notice date: 16-05-2023 NPA date: 06-04-2021	Rs. 1,88,48,816.76/- (Rupees One Crore Eighty Eight Lac Forty Eight Thousand Sixteen and Seventy Six Paise) as on 10-03-2023	SCHEDULE - I All the piece and parcel of the Property Address: Unit No. R203neast3002/flat No. 3002, 30th Floor, Tower A/nova East, Admeasuring 1380 Sq Ft, In Supertech Pvt. Ltd. In Project Called "super Nova" Situated At Plot No. 3, Sector -94, Greater Noida, Gautam Budh Nagar, Uttar Pradesh - 201303. BOUNDARIES OF ENTIRE LAND: East: 24 Meter Wide Road, West: 30 Meter Wide Road, North: Private Property, South: Other's Property.

Sd/- Authorised Officer
 For CFM Asset Reconstruction Pvt. Ltd.
 (Acting in its capacity as Trustee of CFMARC Trust-7)

Date: 04.08.2023
 Place: Noida

U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD
 9-A, RANA PRATAP MARG, LUCKNOW-226001
 Tel No: (0522) 2200183, (0522) 2628310, Fax: (0522) 2627994
 Email: upsugarfed@yahoo.co.in | Website: www.upsugarfed.org

Ref. No. 328/UPF/SCRP/10/2023-24 Date: 03.08.2023

SHORT TERM TENDER NOTICE
SALE OF SCRAP FROM VARIOUS CO-OPERATIVE SUGAR MILLS & DISTILLERIES IN UTTAR PRADESH IN YEAR 2023-24
 Online E-Tenders are invited from firms for the sale of scrap available in U.P Co-operative Sugar Factories:-

TENDER UPLOADING DATE	04.08.2023 06:00P.M.
TENDER DOCUMENTS UPLOADING LAST DATE	18.08.2023 11:00A.M.
TECHNICAL BID OPENING DATE	18.08.2023 06:00P.M.
COMMERCIAL BID OPENING DATE	21.08.2023 11:00A.M.

The details for submission of E-bids available on E-Tender portals as per <https://etender.up.nic.in> & www.upsugarfed.org.in The bidders will have to deposit tender fees (NON REFUNDABLE) of Rs. 1180/- & earnest money in form of Demand Draft/RTGS/NET BANKING in favour of U.P Co-operative Sugar Factories Federation Ltd. Payable at Lucknow. Tenders without earnest money will not be accepted. The bank details are available in the tender documents. The Managing Director/Administrator federation reserves the right to cancel any or all bids/and/or e-bidding process, without assigning any reason & decision of Federation will be final & binding. All amendments, clarification, corrigendum, addendum, time extension etc. will be given on this tender only. Keep visiting these website <https://etender.up.nic.in> & www.upsugarfed.org.in for regular updates.

MANAGING DIRECTOR

SMFG INDIA CREDIT COMPANY LIMITED
 (formerly Fullerton India Credit Company Limited)
 Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Masity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
 CIN: L24231UP1978PLC004583

POSSESSION NOTICE (For Immovable Property)
 (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)
 Whereas the undersigned being the authorized officer of SMFG India Credit Company Limited (Formerly Fullerton India Credit Co. Ltd.), Having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Marudavoyal, Chennai, Tamil Nadu-600095 and corporate office at 10th Floor, office no. 101, 102 & 103, 2 North Avenue, market masity, bandra kurla complex, bandra (E), Mumbai-400051, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued under Demand Notice dated 10.09.2022 calling upon the borrower(s) 1) ROZAL MISHRA, 2) BUNTY VERMA 3) RADHA RANI, under loan account number (s) # 173021310633599, 173021310860998, to repay the amount mentioned in the notice being Rs.5340617/-/Rupees Fifty Three Lakh Forty Three Hundred Seventeen Only (Rs.5340617/-) within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 02 Day of August in the year 2023.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited (Formerly Fullerton India Credit Co. Ltd.) for an amount of Rs.5340617/- (Rupees Fifty Three Lakh Forty Three Hundred Seventeen Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property: FIRST FLOOR, PART OF PROPERTY NO.45, AREA MEASURING 50.5 SQ.YDS. OUT OF KHASRA NO.931/287/1, WITH TERRACE/ROOF RIGHTS WITH UNDIVIDED & INDIVISIBLE PROPORTIONATE LAND RIGHT, WITH FURTHER CONSTRUCTION RIGHT UPTO THE LAST STORY SITUATED IN THE AREA OF VILLAGE GHONDLI, IN THE ABADI OF EAST AZAD NAGAR, SHAHADARA DELHI-110051.

Place: Delhi
 Date: 04.08.2023
 Sd/-, Authorised Officer
 SMFG India Credit Company Limited (formerly Fullerton India Credit Co. Ltd.)

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF INTERNATIONAL PRINT-O-PAC LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	INTERNATIONAL PRINT-O-PAC LIMITED
2. Date of incorporation of Corporate Debtor	11/12/1981
3. Authority under which Corporate Debtor is incorporated/ registered	The Companies Act, 1956 with Registrar of Companies, Delhi
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U22219DL1981PLC012808
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: E-227, Basement, East of Kailash, New Delhi-110065, India
6. Insolvency commencement date in respect of Corporate Debtor	31st July, 2023 (Order received on 2nd August, 2023)
7. Estimated date of closure of insolvency resolution process	27th January, 2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Name: Sanjay Garg Reg. No.: IBB/IPA-001/PP-P/01865/2019-2020/12919
9. Address & email of the interim resolution professional, as registered with the board	Address: 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura, New Delhi-110034, India Email: rp.sanjaygarg@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 908, 9th Floor, D Mall, Netaji Subhash Place, Pitampura, New Delhi-110034, India Email: crip.ipopl@gmail.com
11. Last date for submission of claims	14th August, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representatives of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the INTERNATIONAL PRINT-O-PAC LIMITED on 31st July, 2023 (Order received on 2nd August, 2023).

The creditors of INTERNATIONAL PRINT-O-PAC LIMITED, are hereby called upon to submit their claims with proof on or before 14th August, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA, Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Sanjay Garg
 Interim Resolution Professional

Date: 04.08.2023
 Place: New Delhi
 Regn. No.: IBB/IPA-001/PP-P/01865/2019-2020/12919
 AFA No.: AA/12919/02/190124/105407 | Valid till 19th January, 2024

ADVANCE STEEL TUBES LIMITED
 CIN: L24231UP1978PLC004583
 Regd. Off: 45/3 Industrial Area, Site-IV, Sahibabad, Ghaziabad-201010, Uttar Pradesh
 Corp Off: 81, Functional Industrial Estate, Patparganj, Delhi-110092
 E-mail: info@advance.co.in Website: www.advance.co.in Phone: 011-43041400

Extract of Unaudited Financial Results for the quarter ended June 30, 2023
 (Amount in Crore except EPS)

Sl No.	Particulars	Quarter ended		Corresponding 3 months ended in the previous year 30.06.2022
		30.06.2023	31.03.2023 (Audited)	
1	Total Income from Operations	46.07	176.10	38.95
2	Net Profit/(Loss) for the period (before tax, exceptional and/or extraordinary items)	3.07	11.59	1.43
3	Net Profit/(Loss) for the period before tax (after exceptional and/or extraordinary items)	3.07	11.47	1.43
4	Net Profit/(Loss) for the period after tax (after exceptional and/or extraordinary items)	2.26	9.22	1.13
5	Total comprehensive income for the period [comprising profit/(loss) for the period (after tax and other comprehensive income (after tax))]	2.26	9.22	1.13
6	Paid up equity share capital	0.74	0.74	0.74
7	Reserves (excluding revaluation reserve as shown in the Audited Balance Sheet of previous year)	-	103.09	-
8	Earnings per share of Rs. 10/- each for continuing and discontinued operations			
1)	Basic	30.59	124.61	15.25
2)	Diluted	30.59	124.61	15.25

Notes:
 a) The Unaudited Standalone Financial Results of Advance Steel Tubes Limited have been reviewed and recommended by the Audit Committee and approved by the Board of Directors at its meeting held on August 03, 2023 and have been subjected to limited review by the Statutory Auditors of the Company.
 b) The above is an extract of the detailed format of quarterly financial results filed with the stock exchange under regulation 33 of the SEBI (Listing Obligations & other disclosure requirements) regulations, 2015. The full format of the quarterly financial results is available on the Advance Exchange website www.cse-india.com and on the Company's website www.advance.co.in

By the order of the board
 For Advance Steel Tubes Limited
 Sd/-
 Deoki Nandan Agarwal
 (Managing Director)
 DIN:00586794

Place: New Delhi
 Date: 03.08.2023

CFM ASSET RECONSTRUCTION PVT. LTD.
 Block No. A/1003, West Gate, Near YMCA Club, Sur No. 835/1+3, S. G. Highway, Makarba, Ahmedabad - 380051 Gujarat.
 Corporate office: CFM Asset Reconstruction Pvt. Ltd
 1st Floor, Wakefield House, Sprott Rd., Ballard Estate, Mumbai 400 038

DEMAND NOTICE
 (Herein After Referred To As The Act)
 "Authorized Officer of CFM-ARC Had Already Issued Demand Notice U/S 13(2) To All Borrower/S/Guarantor/S & Mortgagors Through RPAD Demanding Amount As Mentioned Therein Within 60 Days From Receipt Of The Notice. However, The Said Notice Could Not Be Served Through RPAD To All Recipients. Hence This Publication. Therefore, We Hereby Calling Upon To Repay the Amount Mentioned In The Notice Appended Below To The CFM Asset Reconstruction Pvt. Ltd. (CFM-ARC) Within The Period Of 60 Days From The Date Of This Paper Notification Together With Further Interest And Other Charges From The Date Of Demand Notice Till Payment Or Realization. In Case You Are Not Discharging Your Liabilities Under The Terms Of This Notice, We Shall Be Constrained To Exercise All Or Any One Of The Rights Conferred Under Section 13(4) Or Section 14 Of The Act. This Is Without Prejudice To Any Rights Available To Us Under The Act And/Or Any Other Law In Force From Time To Time."

S. No.	Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / Outstanding Amount		Description of the Immovable Property (Mortgaged)
			NPA date (DD/MM/YY)	Outstanding Amount (Rs.) As On	
1.	H16471060619031253 & H16471060619031253L	1. DHANANJAI SINGH 2. BHUPAL SINGH 3. COMTECH ENTERPRISES (THROUGH ITS PROPRIETOR DHANANJAI SINGH)	Demand Notice date: 16-05-2023 NPA date: 04-08-2022	Rs. 68,94,799.13 (Rupees Sixty Eight Lac Ninety Four Thousand Seven Hundred Ninety Nine and Sixteen Paise) as on 11-05-2023	SCHEDULE - I All the piece and parcel of the Property Address: Unit Id/No. R018g010201/flat No. 201, 2nd Floor, Tower G1/g1, Admeasuring 2364 Sq Ft, In Supertech Pvt. Ltd. In Project Called "eco Village - 1" Situated At Plot No. 8, Sector -1, Greater Noida, Gautam Budh Nagar, Uttar Pradesh - 201303

Sd/- Authorised Officer
 For CFM Asset Reconstruction Pvt. Ltd.
 (Acting in its capacity as Trustee of CFMARC Trust-7)

Date: 04.08.2023
 Place: Noida

BHARAT SEATS LIMITED
 Regd. Office : 1, Nelson Mandela Road, Vasant Kunj, New Delhi- 110070
 WEBSITE: www.bharatseats.com; E-mail: seats@bharatseats.net, Phone: +91 964339870-74; Fax: 0124-2341188
 (Rs. in lakhs except share data)

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2023

S. No.	Particulars	Quarter Ended		Year ended
		30.06.2023 (Unaudited)	31.03.2023 (Audited)	
1	Total Income from Operations	25,384.46	29,477.57	24,802.82
2	Net Profit for the period (before tax, Exceptional and/or Extraordinary items)	638.99	1,050.95	478.19
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	638.99	1,050.95	478.19
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	467.35	736.86	356.07
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	471.44	740.31	360.37
6	Equity Share Capital	628.00	628.00	628.00
7	Other Equity (Reserves) (excluding Revaluation Reserves) as shown in the Audited Balance Sheet of the year	-	-	14,005.58
8	Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) (In Rs.) -			
(a)	Basic (Rs.)	1.49	2.35	1.13
(b)	Diluted (Rs.)	1.49	2.35	1.13

Notes:
 a) The above is an extract of the detailed format of Quarterly/ Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s), www.bseindia.com, and on the Company's website www.bharatseats.com.
 b) The above financial results of Bharat Seats Limited ("the Company") have been prepared in accordance with Indian Accounting Standards (Ind-AS) as prescribed under section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended.
 c) The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 03rd August, 2023.

For and on behalf of the Board of Directors
 Sd/-<

अभियुक्त व्यक्ति की हाजिरी की अपेक्षा करने वाली उद्घोषणा

द्वारा 82 Cr.P.C. देखिए

मेरे सम्म परिवाद किया गया है कि अभियुक्त अजय कुमार, पुत्र: ओम प्रकाश, पता: वेगाबोड रेन बसेरा, कश्मीरी गेट, दिल्ली नं FIR No. 278/2018, U/s 27/61/85 NDPS Act, पुलिस थाना तिमारापुर, दिल्ली के अधीन अजय कुमार से अपेक्षा की जाती है कि वह इस न्यायालय के सम्म (या मेरे सम्म) उक्त परिवाद का उत्तर देने के लिए दिनांक 29.09.2023 को 10:00 बजे या इससे पहले हाजिर हो।

आदेशानुसार अर्जुन गुप्ता महानगर दंडाधिकारी-02 केंद्रीय जिला, कर्ना नं. 26 तीस हजारी कोर्ट, दिल्ली DP/8625/N/2023

पहचान की अपील

सर्व साधारण को सूचित किया जाता है कि एक अज्ञात व्यक्ति जिसका नाम, निवास और परिचार अज्ञात है, जोकि दिनांक 31.07.2023 को पेट्रोल पंप हरिहर आश्रम, कमला मार्केट, दिल्ली के सामने फुटपाथ, आसफ अली रोड पर लूट पाया गया। शव को पहचान के लिए 72 घंटे के लिए एमएएमसी शवगृह में सुरक्षित रखा गया है। इस संबंध में डीडी संख्या 99ए, दिनांक 31.07.2023, को पुलिस थाना कमला मार्केट, दिल्ली में दर्ज किया गया है।



इस अज्ञात मृत व्यक्ति का विवरण इस प्रकार है: लिंग: पुरुष, उम्र: लगभग 40 वर्ष, कंधे: 5'4", रंग: सांवला, शरीर: पतला, पहनावा: फुल शर्ट और फुल पैट।

इस अज्ञात मृत शरीर के बारे में यदि कोई जानकारी मिले तो कृपया एमएएमसी / कमला मार्केट, दिल्ली को सूचित करें।

थानाध्यक्ष पुलिस थाना कमला मार्केट, दिल्ली फोन नं.: 8750870424, 0112330623 ई-मेल: sho-kamlamkt-dl@nic.in

केईआई इंडस्ट्रीज लिमिटेड

पंजी. कार्यालय: डी-90, ओखला औद्योगिक क्षेत्र, फेज-1, नई दिल्ली-110020 फोन: +91-11-26818840 / 26818642, फैक्स: +91-11-26811959 / 26811725 ई-मेल: आईडी. cs@kei-ind.com; वेबसाइट: www.kei-ind.com.

एतद्वारा सूचना दी जाती है कि कॉर्पोरेट कार्यालय में (एनसीए) भारत सरकार तथा भारतीय प्रतिष्ठित और विनियम बोर्ड (सेबी) से सूचित किया गया है कि 14/07/2022, 20/07/2022, 02/08/2022, 19/07/2022, 21/07/2022, 2/08/2022 दिनांक 08 अगस्त, 2022, 13 अगस्त, 20 अगस्त, 03 अगस्त, 10 अगस्त, 2021, 08 अगस्त, 2021, 14 अगस्त, 2021 और 05 अगस्त, 2022, उक्त बंद कार्यालय दिनांक में मंगलवार द्वारा जारी परिपत्र संख्या 10/2022 दिनांक 28 अगस्त, 2022 (इसके बाद साप्ताहिक रूप से 'अनुरोध' परिपत्र' के रूप में संदर्भित) और सेबी परिपत्र संख्या सेबी/एडको/सोफडी/सीओडी-2/पी/सीआईआर/2023/4 दिनांक जनवरी 05, 2023 तथा अत्याचार कानून एवं सेकुंरिटी के अनुपालन के तहत सूचना में निश्चित जानकारी तथा विशेष व्यवस्थाएं हटवाएँ पर बंधन के लिए सीओडी कॉन्फेंस अथवा अन्य ऑडियो-विडियो सामग्री (ओएवीएम) के जरिए कंपनी की 31वीं एजीएम (वार्षिक साधारण बैठक) 01 सितंबर, 2023, शुक्रवार को अपराह्न 03:30 बजे आयोजित होगी।

उपर उल्लेखित सेकुंरिटी के अनुसार, एजीएम की सूचना के साथ वित्त वर्ष 2022-2023 के लिए वार्षिक प्रतिक्रिया रिपोर्ट उक्त सूची संख्या को इलेक्ट्रॉनिक प्रारूप में भेजे जाएंगे, जिनके ई-मेल आईडी कंपनी / डिवाइसिटी के पास पंजीकृत है। कंपनी अपने सभी सदस्यों के लिए पहले की ही तरह ही ई-वोटिंग और रिमोट ई-वोटिंग की सुविधा प्रदान कर रही है।

आपकी ईमेल आईडी अगर कंपनी / डिवाइसिटी के साथ पहले से ही पंजीकृत है, तो एजीएम की सूचना के साथ वित्त वर्ष 2022-2023 की वार्षिक प्रतिक्रिया रिपोर्ट ई-वोटिंग के लिए ऑनलाइन विवरण आपके पंजीकृत ईमेल पते पर भेजा जाएगा। आपका ईमेल आईडी अगर कंपनी / डिवाइसिटी के साथ अपना पंजीकृत नहीं किया है, वित्त वर्ष 2022-2023 के वार्षिक प्रतिक्रिया रिपोर्ट ई-वोटिंग के लिए ऑनलाइन विवरण प्राप्त करने के लिए आपके ईमेल आईडी पंजीकृत हेतु कृपया नीचे उल्लेखित निर्देशों का पालन करें।

वैकल्पिक धारण	वैकल्पिक धारण
1. कॉर्पोरेट देनदार का नाम	शिव दास मेटल्स प्राइवेट लिमिटेड
2. कॉर्पोरेट देनदार का पता	19 नवंबर, 1986
3. प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार नियमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली
4. कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / सीमा निर्धारित पहचान संख्या	U74899DL1986PTC026121
5. कॉर्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: 1 / 7बी आसफ अली रोड, नई दिल्ली-110002
6. कॉर्पोरेट देनदार के संबंध में क्रमशः शोध अभिलेख आरंभ तिथि	01 अगस्त, 2023 (आईआरपी द्वारा 3 अगस्त 2023 को प्राप्त आदेश)
7. क्रमशः शोध अभिलेख समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	28 जनवरी, 2024 (दियाला समाधान प्रक्रिया शुरू होने की तारीख से 180वां दिन)
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत क्रमशः शोध अभिलेख प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	मुकेश चंद जैन पंजी. सं. IBB/PA-002/PA-N00960/2020-2021/113054 एमएचए-11, नई दिल्ली-110075
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि फॉर्म में पंजीकृत है	ईमेल: mcjain.jmca@gmail.com
10. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल	मार्केट शेरटुड वॉचिंग सर्विसेज एमएलसी सी-29, एनडीआर, लालपुर नगर-III, दिल्ली-110024 ईमेल: shbassmetal.cirp@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	15 अगस्त, 2023
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के कर्तव्य (क) के तहत अभिनिर्दिष्ट लेनदारों की श्रेणियाँ, यदि कोई	कुछ नहीं
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट क्रमशः शोध अभिलेख प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14. (क) संबंधित प्रश्न और (ख) अधिकृत प्रतिनिधियों का विवरण	(क) वेब लिंक https://bbi.gov.in/home/downloads (ख) लागू नहीं

एजीएम की सूचना तथा वित्त वर्ष 2022-2023 के लिए वार्षिक प्रतिक्रिया रिपोर्ट कंपनी की वेबसाइट www.kei-ind.com तथा स्टॉक एक्सचेंज की वेबसाइट www.bseindia.com तथा www.nseindia.com पर उपलब्ध है और कंपनी की वेबसाइट www.kei-ind.com/investor-relations/investors/download पर शेयरधारकों द्वारा सूचना और उपयोग के लिए भी उपलब्ध है। आपसे अनुरोध है कि कृपया इसे नोट करें और अपना विवरण समय पर अपडेट करें।

शेयरधारकों को आप सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 91 के अनुसार कंपनी (प्रकटन और प्रशासन) विनियम, 2014 के नियम 10 के साथ पंजीकृत, जैसा कि संशोधन-समय पर संशोधित किया गया है और सेबी के विनियम 23, 2022, शेयरधारक दायित्व और प्रवर्धनीकरण आदेश (कानून) विनियम, 2015 1 सितंबर, 2023, शुक्रवार अपराह्न 03:30 बजे सीओडी कॉन्फेंस या अन्य ऑडियो-विडियो सामग्री (ओएवीएम) के माध्यम से होने वाली कंपनी की 31वीं वार्षिक साधारण बैठक के उद्देश्य से, सदस्यों का रजिस्टर और कंपनी की शेयर ट्रांसफर बुक 28 अगस्त, 2023 से 01 सितंबर, 2023 (दोनों दिन शामिल) बंद कर रहे हैं।

कृपे केईआई इंडस्ट्रीज लिमिटेड द्वारा / (किशोर कुपुतान) स्थान: नई दिल्ली दिनांक: अगस्त 03, 2023 एवीपी (कॉर्पोरेट फाइनंश) और कंपनी सचिव

Zomato Limited
Zomato Limited
CIN: L93030DL2010PLC198141
Registered Office: Ground Floor 12A, 94 Meghdoot, Nehru Place, New Delhi - 110019, India
Website: www.zomato.com; E-mail: companysecretary@zomato.com
Phone No: +91 11 40592373

INFORMATION REGARDING 13TH ANNUAL GENERAL MEETING ("AGM") OF ZOMATO LIMITED TO BE HELD THROUGH VIDEO CONFERRING ("VC") / OTHER AUDIO VISUAL MEANS ("OAVM")

Members may please note that the 13th AGM of the Company will be held through VC/ OAVM on Wednesday, August 30, 2023 at 4:30 PM (IST), in compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder ("Act") read with General Circular No. 14/2020 dated April 08, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 05, 2020, 02/2021 dated January 13, 2021, 02/2022 dated May 5, 2022, 10/2022 dated December 28, 2022 and other relevant circulars issued in this regard by the Ministry of Corporate Affairs, read with SEBI Circulars No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022, SEBI/HO/CFD/POD-2/PI/CR/2023/4 dated January 5, 2023 and other applicable circulars issued in this regard by Securities and Exchange Board of India ("SEBI") (collectively referred to as "Circulars"), the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, to transact the business(es) as set out in the Notice of the AGM. Members attending the meeting through VC/ OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

In compliance with the above Circulars, copies of the Notice of the AGM along with the Annual Report for the financial year ended on March 31, 2023 will be sent to the members, whose names appear in the register of members as on Thursday, August 3, 2023 and whose email addresses are available/ registered with the Company/ depositories/ depository participants ("DP"). The same will also be available on Company's website www.zomato.com, website of the stock exchanges i.e. BSE Limited and National Stock Exchange of India at www.bseindia.com and www.nseindia.com respectively, and also at the website of e-voting agency i.e. Link Intime India Private Limited, Registrar and Share Transfer Agent of the Company ("RTA") at www.linkintime.co.in. Any member requiring the hard copy of Notice of the AGM and Annual Report may write to RTA at vishal.dixit@linkintime.co.in or the Company at companysecretary@zomato.com.

Members of the Company holding equity shares in physical/ dematerialized form and who have not registered their email address can register their email address to receive Notice and Annual Report by following the process given below:

- Click on https://www.linkintime.co.in/EmailReg/Email_Register.html
- The members are requested to select the Company and provide details such as Name, Folio Number/DP ID Client ID, Certificate number (for physical share) PAN, mobile number and e-mail id and also upload the image of PAN, Aadhar Card, share certificate (for physical shares), client master detail (for demat share) or Form ISR-1 (for physical share) in PDF or JPEG format (upto 1 MB).
- On submission of the requisite shares details, an OTP will be received by the member which needs to be entered in the link for verification. The above email registration process for demat holders will be temporary registration.

In case of any query, a member may send an e-mail to RTA at vishal.dixit@linkintime.co.in, under help section or call on Tel no.: 022-49186000.

Members who wish to register/ update their email address with the Company may follow below instructions:

Dematerialized Shares	Register/ update the email address by following the process prescribed by the concerned DP.
Physical Shares	Register/update the details in prescribed Form ISR-1 with RTA of the Company, at www.linkintime.co.in . Further, members may download the prescribed forms from the Company's website at https://www.zomato.com/investor-relations/resources .

All members holding shares in dematerialized or physical form including the members who have not registered their email address will have an opportunity to cast their vote remotely on the business as set forth in the Notice of the AGM through remote e-voting or through e-voting system at the AGM.

Members are requested to carefully read the Notice of the AGM and in particular, instructions for joining AGM, manner of casting vote through remote e-voting or electronic voting at the AGM.

On and behalf of the Board
Zomato Limited
Date: August 3, 2023
Place: Gurugram
Sd/- Sandhya Sethia
Company Secretary & Compliance Officer

प्रपत्र ए
सार्वजनिक घोषणा
[भारतीय दियाला और शोधन अहमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए क्रम शोध अहमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

रिजिस्ट्रार ऑफ कम्पनीज इंडिया प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ संचित विवरण

क्र.सं.	कॉर्पोरेट देनदार का नाम	रिजिस्ट्रार ऑफ कम्पनीज इंडिया प्राइवेट लिमिटेड
1.	कॉर्पोरेट देनदार का नाम	रिजिस्ट्रार ऑफ कम्पनीज इंडिया प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार का पता	30 जुलाई, 2015
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार नियमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / सीमा निर्धारित पहचान संख्या	U74440DL2015PTC283386
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	इ-नोबल रास दिल्लीस साकेत, लोडर घाट-25 फ्लोर, साकेत सांस्कृतिक परिसर, डिस्ट्रिक्ट रोड, सेक्टर-6, पुष्प विहार, सेक्टर-6 सिटी वॉक मैंग के आसपास नं. नई दिल्ली-110017
6.	कॉर्पोरेट देनदार के संबंध में क्रमशः शोध अभिलेख आरंभ तिथि	18 अगस्त, 2023 (आईआरपी द्वारा 02 अगस्त 2023 को प्राप्त आदेश)
7.	क्रमशः शोध अभिलेख समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	29 जनवरी, 2024
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत क्रमशः शोध अभिलेख प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	महेश तनेजा पंजी. सं. IBB/PA-002/PA-N00739/2018-19/12326 एमएचए-19 नई दिल्ली, 2023 संक वष
9.	अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि फॉर्म में पंजीकृत है	ईमेल: mahesh.taneja111@yahoo.in
10.	अंतरिम समाधान प्रोफेशनल का पता और ई-मेल	महेश तनेजा 16 / 22, एजीएफ, ईस्ट पटेल नगर, नई दिल्ली-110 008 ईमेल: cirp.skilleanentreprisegmail@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	16 अगस्त, 2023
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के कर्तव्य (क) के तहत अभिनिर्दिष्ट लेनदारों की श्रेणियाँ, यदि कोई	कुछ नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट क्रमशः शोध अभिलेख प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रश्न और (ख) अधिकृत प्रतिनिधियों का विवरण	(क) वेब लिंक https://bbi.gov.in/home/downloads (ख) लागू नहीं

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिनियम, दिल्ली पीट-III ने दिनांक 01 अगस्त, 2023 को 'शिव दास मेटल्स प्राइवेट लिमिटेड' के विरुद्ध कॉर्पोरेट क्रमशः शोध अभिलेख आरंभ करने का आदेश दिया है।

कॉर्पोरेट देनदारों को सूचित किया जाता है कि कॉर्पोरेट कार्यालय में (एनसीए) भारत सरकार तथा भारतीय प्रतिष्ठित और विनियम बोर्ड (सेबी) से सूचित किया गया है कि 14/07/2022, 20/07/2022, 02/08/2022, 19/07/2022, 21/07/2022, 2/08/2022 दिनांक 08 अगस्त, 2022, 13 अगस्त, 20 अगस्त, 03 अगस्त, 10 अगस्त, 2021, 08 अगस्त, 2021, 14 अगस्त, 2021 और 05 अगस्त, 2022, उक्त बंद कार्यालय दिनांक में मंगलवार द्वारा जारी परिपत्र संख्या 10/2022 दिनांक 28 अगस्त, 2022 (इसके बाद साप्ताहिक रूप से 'अनुरोध' परिपत्र' के रूप में संदर्भित) और सेबी परिपत्र संख्या सेबी/एडको/सोफडी/सीओडी-2/पी/सीआईआर/2023/4 दिनांक जनवरी 05, 2023 तथा अत्याचार कानून एवं सेकुंरिटी के अनुपालन के तहत सूचना में निश्चित जानकारी तथा विशेष व्यवस्थाएं हटवाएँ पर बंधन के लिए सीओडी कॉन्फेंस अथवा अन्य ऑडियो-विडियो सामग्री (ओएवीएम) के जरिए कंपनी की 31वीं एजीएम (वार्षिक साधारण बैठक) 01 सितंबर, 2023, शुक्रवार को अपराह्न 03:30 बजे आयोजित होगी।

उपर उल्लेखित सेकुंरिटी के अनुसार, एजीएम की सूचना के साथ वित्त वर्ष 2022-2023 के लिए वार्षिक प्रतिक्रिया रिपोर्ट उक्त सूची संख्या को इलेक्ट्रॉनिक प्रारूप में भेजे जाएंगे, जिनके ई-मेल आईडी कंपनी / डिवाइसिटी के पास पंजीकृत है। कंपनी अपने सभी सदस्यों के लिए पहले की ही तरह ही ई-वोटिंग और रिमोट ई-वोटिंग की सुविधा प्रदान कर रही है।

आपकी ईमेल आईडी अगर कंपनी / डिवाइसिटी के साथ पहले से ही पंजीकृत है, तो एजीएम की सूचना के साथ वित्त वर्ष 2022-2023 की वार्षिक प्रतिक्रिया रिपोर्ट ई-वोटिंग के लिए ऑनलाइन विवरण आपके पंजीकृत ईमेल पते पर भेजा जाएगा। आपका ईमेल आईडी अगर कंपनी / डिवाइसिटी के साथ अपना पंजीकृत नहीं किया है, वित्त वर्ष 2022-2023 के वार्षिक प्रतिक्रिया रिपोर्ट ई-वोटिंग के लिए ऑनलाइन विवरण प्राप्त करने के लिए आपके ईमेल आईडी पंजीकृत हेतु कृपया नीचे उल्लेखित निर्देशों का पालन करें।

फॉर्म ए सार्वजनिक सूचना

(भारतीय दियाला एवं शोधन अहमता बोर्ड के विनियम 6 के अंतर्गत) (कॉर्पोरेट व्यक्तियों के लिए रिजिस्ट्रार ऑफ कम्पनीज इंडिया प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ संचित विवरण)

क्र.सं.	कॉर्पोरेट देनदार का नाम	रिजिस्ट्रार ऑफ कम्पनीज इंडिया प्राइवेट लिमिटेड
1.	कॉर्पोरेट देनदार का नाम	इंटरनेशनल प्रिंट-ओपैक लिमिटेड
2.	कॉर्पोरेट देनदार का पता	11/2/1981
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार नियमित / पंजीकृत है	कम्पनी रजिस्ट्रार, दिल्ली के साथ कम्पनी अधिनियम, 1956
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / सीमा निर्धारित पहचान संख्या	U22219DL1981PLC012808
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: ई-227, बसेमेट, ईस्ट ऑफ कौरा, नई दिल्ली-110066, भारत
6.	कॉर्पोरेट देनदार के संबंध में क्रमशः शोध अभिलेख आरंभ तिथि	31 जुलाई, 2023 (अगस्त 2 अगस्त, 2023 को प्राप्त हुआ)
7.	क्रमशः शोध अभिलेख समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	27 जनवरी 2024
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्य करने वाले अंतरिम समाधान प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	नाम: सत्यन नं. सं. IBB/PA-001/PA-P-01865/2019-2020/12919
9.	अंतरिम समाधान प्रोफेशनल का पता और ई-मेल	पता: 908, 0बी मॉडल, डी मॉडल, मताली सुभाष नगर, धौलपुर, नई दिल्ली-110034, भारत ईमेल: rp.sanjaygarg@gmail.com
10.	अंतरिम समाधान प्रोफेशनल के रूप में कार्य करने वाले अंतरिम समाधान प्रोफेशनल का पता और ई-मेल	पता: 908, 0बी मॉडल, डी मॉडल, मताली सुभाष नगर, धौलपुर, नई दिल्ली-110034, भारत, ईमेल: cirp.pooj@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	14 अगस्त 2023
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (क) के कर्तव्य (क) के तहत लेनदारों के वर्ग, यदि कोई है	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट क्रमशः शोध अभिलेख प्रोफेशनल के नाम (प्रत्येक वर्ग के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रश्न और (ख) अधिकृत प्रतिनिधियों का विवरण	(क) प्रारंभिक प्रश्न उत्तर है https://bbi.gov.in/downloadform.html (ख) लागू नहीं

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिनियम, दिल्ली पीट-III ने दिनांक 01 अगस्त, 2023 को 'इंटरनेशनल प्रिंट-ओपैक लिमिटेड' के विरुद्ध कॉर्पोरेट क्रमशः शोध अभिलेख आरंभ करने का आदेश दिया है।

कॉर्पोरेट देनदारों को सूचित किया जाता है कि कॉर्पोरेट कार्यालय में (एनसीए) भारत सरकार तथा भारतीय प्रतिष्ठित और विनियम बोर्ड (सेबी) से सूचित किया गया है कि 14/07/2022, 20/07/2022, 02/08/2022, 19/07/2022, 21/07/2022, 2/08/2022 दिनांक 08 अगस्त, 2022, 13 अगस्त, 20 अगस्त, 03 अगस्त, 10 अगस्त, 2021, 08 अगस्त, 2021, 14 अगस्त, 2021 और 05 अगस्त, 2022, उक्त बंद कार्यालय दिनांक में मंगलवार द्वारा जारी परिपत्र संख्या 10/2022 दिनांक 28 अगस्त, 2022 (इसके बाद साप्ताहिक रूप से 'अनुरोध' परिपत्र' के रूप में संदर्भित) और सेबी परिपत्र संख्या सेबी/एडको/सोफडी/सीओडी-2/पी/सीआईआर/2023/4 दिनांक जनवरी 05, 2023 तथा अत्याचार कानून एवं सेकुंरिटी के अनुपालन के तहत सूचना में निश्चित जानकारी तथा विशेष व्यवस्थाएं हटवाएँ पर बंधन के लिए सीओडी कॉन्फेंस अथवा अन्य ऑडियो-विडियो सामग्री (ओएवीएम) के जरिए कंपनी की 31वीं एजीएम (वार्षिक साधारण बैठक) के उद्देश्य से, सदस्यों का रजिस्टर और कंपनी की शेयर ट्रांसफर बुक 28 अगस्त, 2023 से 01 सितंबर, 2023 (दोनों दिन शामिल) बंद कर रहे हैं।

ALLIANCE INTEGRATED METALS LIMITED

CIN: L65939DL1989PLC035409
Regd. Off.: DSC-327, Second Floor, DLF South Court, Saket, New Delhi-110017
Phone: +91-11-40517610, E-mail: alliance.intltd@rediffmail.com; Website: www.alliml.in

INFORMATION REGARDING 34th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERRING / OTHER AUDIO VISUAL MEANS

Dear Members,
The 34th Annual General Meeting ("AGM") of the members of Alliance Integrated Metals Limited ("the Company") will be held on **Tuesday, August 29, 2023**, at 12:00 P.M. through video conferencing ("VC")/other audio visual means ("OAVM"), in compliance with all the applicable provisions of the Companies Act, 2013 ("Act"), Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with the General Circular No. 20/2020 dated 5th May 2020 & General Circular No. 10/2022 dated 28th December 2022. Issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May 2020 & Circular No. SEBI/HO/CFD/POB-2/PI/CR/2023/4 dated 5th January 2023 issued by the Securities and Exchange Board of India (SEBI), to transact the business set out in the Notice calling the AGM. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the above circulars, electronic copies of the Notice of the AGM along with the Annual Report of the Company for financial year 2022-23 will be sent only through email to those members whose email addresses are registered with the Company/ Depository Participant(s). The said documents will also be available on the website of the Company i.e. www.alliml.in, the website of Stock Exchanges i.e. BSE Limited at www.bseindia.com and website of CDCL i.e. www.evotingindia.com.

The Company is providing to its members a facility to exercise their right to vote on resolutions proposed to be considered at the AGM by electronic means ("E-voting") and the business set out in the Notice of AGM may be transacted through E-Voting. The Company has engaged CDCL to provide the facility of remote E-voting and facility of E-voting to the members participating in the AGM through VC/OAVM. The Members will be provided with a facility to attend the AGM through VC/OAVM through CDCL e-Voting System. The process and manner of remote E-voting, attending the AGM through VC/OAVM and E-voting during AGM, for members holding shares in demat form or physical form and for the members who have not registered their email address, has been provided in the Notice of AGM.

A member whose email address is not registered with the Company/ Depository Participant(s) and who wish to receive through email, the notice of AGM and Annual Report 2022-2023 and obtain User ID and password to participate in the AGM through VC/OAVM and vote through E-voting system in the AGM or through remote E-voting can get his/her email address registered by following the procedure mentioned below:

In case of Physical Holding: Please register/update the PAN and KYC details (including E-mail address and Bank Account's particulars) with the Company's Registrar and Share Transfer Agent i.e. Beetal Financial & Computer Services (P) Limited having office at Beetal House, 3rd Floor, 9F, Madangiri, Behind LSC, New Delhi - 110062 at investor@beetalfinancial.com and beetalra@gmail.com. In prescribed Form ISR-1 duly filled and signed along with other relevant forms. The Company has already sent notice to the Members for furnishing the required details as per SEBI Circular No. SEBI/HO/MIRSD/MIRSD-POB-1/PI/CR/2023/37 dated 16th March 2023. Members may access the relevant Forms available on the website of the Company at www.alliml.in.

In case of Demat Holding: Members holding shares in dematerialized mode are requested to register/ update their email addresses with the relevant Depository Participant(s) with whom they maintain their demat accounts. Members are requested to carefully read all the Notices set out in the Notice of the AGM including instructions for joining the AGM and manner of casting vote through remote e-voting/e-voting during the AGM.

For further information, Members can write to the Company/RTA of the Company at alliance.intltd@rediffmail.com/investor@beetalfinancial.com.

For Alliance Integrated Metals Limited
Sd/ Daljit Singh Chahal
Chairman Cum Wholesome Director
Date: 03.08.2023
DIN: 03331560

सूचना
क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के सम्म
कंपनीज (इनकार्पोरेश) विनियम, 2014 के नियम 3(x & x ए) तथा कंपनीज अधिनियम, 2013 के विषय में और आर.ओ. नॉकटेड प्राइवेट लिमिटेड (CIN: U74999DL2005PTC134176) निम्नलिखित पंजी